



भारत सरकार/GOVERNMENT OF INDIA

वित्त मंत्रालय/MINISTRY OF FINANCE

राजस्व विभाग/DEPARTMENT OF REVENUE

प्रधान आयुक्त विमानपत्तन का कार्यालय/OFFICE OF THE PRINCIPAL COMMISSIONER OF CUSTOMS

चेन्नै-I आयुक्तालय (विमानपत्तन)/CHENNAI - I COMMISSIONERATE (AIRPORT)

अन्ना अंतर्राष्ट्रीय टर्मिनल, चेन्नै/ANNA INTERNATIONAL TERMINAL, CHENNAI.

फोन/Phone: 2256 4354

ईमेल/email-id: pcommrap1-cuschn@gov.in

Date: 13-09-2024

PUBLIC NOTICE NO. 05/2024

Sub: Extending export related benefits for exports made through courier mode-reg

Attention of the Importers / Exporters, Customs Brokers, Custodians, Trade and other stakeholders is invited to the Circular No.15/2024-Customs dated 12.09.2024 issued in F.No.455/08/2022-Cus.V by the Central Board of Indirect Taxes and Customs, Department of Revenue, Ministry of Finance on the above subject.

2. The CBIC has observed that; the courier import and export shipments are handled on the Express Cargo Clearance System (ECCS) for clearance at the notified International Courier Terminals (ICTs); owing to inherent limitations of System's architecture, it has not been feasible to process certain export related payments (i.e. Duty Drawback, RODTEP and RoSCTL) on ECCS. Hence, CBIC has decided to use the Indian Customs EDI System (ICES) at the International Courier Terminals to process the aforesaid payments, as ICES has the requisite facilities, such as scroll generation and integration with PFMS.

3. The modality in brief is as furnished below:

(i) The Authorised Couriers shall file Shipping Bill, where Drawback/

RoDTEP/ RoSCTL benefit is claimed, on ICEGATE, on the basis of their existing Courier Registration granted by the jurisdictional Customs formation. The Shipping Bill shall be processed on ICES application.

(ii) The Custodian, operating the International Courier Terminals (ICT), shall get itself registered as custodian on ICEGATE, for handling registration of export goods and exchange of custodian related messages. After registration of goods at ICT, the goods shall be examined at the ICT.

(iii) Thus, while the logistic of courier terminal will be used for physical handling and examination purposes, the customs clearance will be handled on ICES.

3.1 For the benefit of all concerned, the modality will be further elaborated in an Advisory to be issued by DG Systems.

4. To enable the above modality, suitable amendments have been made in the Courier Imports and Exports (Electronic Declaration and Processing) Regulations, 2010 vide Notification no. 60/2024-Customs (NT) dated 12.09.2024. Briefly, these amendments:

(i) specifically provide for Duty Drawback, RODTEP and RoSCTL in the regulations;

(ii) incorporate a reference to the 'electronic integrated declaration' which is filed on ICES as provided in the Shipping Bill (Electronic Integrated Declaration and Paperless Processing) Regulations, 2019; and;

(iii) provide that Courier Export Manifest (CEM) shall be filed in all cases of courier exports, except where the export is under Duty Drawback, RoDTEP or RoSCTL scheme. Such shipments would be covered by the Export General Manifest.

5. This Public Notice is issued to all concerned explaining the modality and logistics.

6. Difficulties, if any, in the implementation of this Public Notice issued in line with Circular No.15/2024-Customs dated 12.09.2024 may be brought to the notice of the undersigned.

RAMAVATH SRINIVASA NAIK
PRINCIPAL COMMISSIONER

Copy to:

1. The Chief Commissioner of Customs, Chennai, Customs House, Chennai.
2. The Principal Commissioner of Customs, Chennai-III, VII & VIII.
3. The Commissioner of Customs, Chennai-II, IV, Audit, Appeals I & II.
4. The Central Public Information Officer (CPIO), CCO, Chennai Customs Zone.
5. EDI with a request to upload the same in the relevant Portals/ Websites.
6. Hindi Cell.
7. Notice Board at New Customs House, Chennai & Customs House